

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 163/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Dalmia Resorts International Pvt. Ltd. Applicant

Versus

Varun Beverages Ltd. & Anr. ... Respondents

Appearances : Ms. Mrinal Sehgal, Advocate for the Applicant.

Shri Harish Kumar, Advocate for Respondent No. 1.

ORAL ORDER

20th October, 2010

It is stated by the learned counsel for the applicant that the affidavit of evidence shall be filed in the course of the day.

The matter shall be listed on 16th December, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 149/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

The Director General (Investigation
and Registration) [the DG]

.... Complainant

Versus

Indian Institute of Hardware Technology

... Respondent

Appearances : Shri C. Shanmugam, ADG for the DG.

ORAL ORDER

20th October, 2010

List this matter on 16th December, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 184/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Smt. Meera Devi
Through : Shri Mahender Pal Jatav Applicant

Versus

M/s. Durga Land Finance Ltd. ... Respondent

Appearances : The Applicant in person.

Ms. Gurjinder Kaur, Advocate for the Respondent.

ORAL ORDER

20th October, 2010

It is stated by the learned counsel for the respondent that the parties have settled the matter out of court and it has been decided that the respondent will pay a sum of Rs. 70,000/- in full and final settlement of the claim of the applicant within a period of two months from today. In view of this, the compensation application is disposed of.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

30(47) UTPE/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Rishi Bhushan Complainant

Versus

Vatika Ltd. ... Respondent

Appearances : None.

ORAL ORDER

20th October, 2010

Issue fresh Notice to the respondent.

List the matter on 16th December, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

30(240) UTPE/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

P.K. Gupta

.... Complainant

Versus

SBI Credit Card

... Respondent

Appearances : None for the Complainant

ORAL ORDER

20th October, 2010

None appears for the complainant. The petition is, therefore, dismissed
for non-prosecution.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

M.A. No. 21/2000

IN

RTPE 38/2000

C.A. 56/2000

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Vimal Chandok Applicant

Versus

Bright Star Hotel ... Respondent

Appearances : The Applicant in person.

Shri Anil Chandel, Advocate for the Respondent.

ORAL ORDER

20th October, 2010

The reply shall be filed by the respondent within a week, as undertaken, subject to payment of cost of Rs. 3,000/- to the applicant. If the cost is paid then only the reply to the compensation application shall be taken on record.

List the matter on 16th December, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 06/2005

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Suresh Agencies Complainant

Versus

Noverties India Ltd. & Ors. ... Respondents

Appearances : Shri Suresh Kukreja, Representative of the Complainant.

Shri K.K. Bhat, Advocate for the Respondents.

ORAL ORDER

20th October, 2010

It is stated that there is no scope for an out of court settlement. The matter will have to be heard on merits.

List the matter on 16th December, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 131/1998

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Deep Colour Lab Applicant

Versus

Konika Corporation Ltd. ... Respondent

Appearances : Shri M. Patil, Applicant in person.

None for the Respondent.

ORAL ORDER

20th October, 2010

At the request of the applicant, the matter is adjourned to 16th
December, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 46/2005

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Cross Land Marketing (2000) Pte. Ltd. Applicant

Versus

The Food Corporation of India & Ors. ... Respondents

Appearances : Shri P. Sureshan, Advocate for the Applicant.

Shri Manish Sharma, Advocate for the Respondents.

ORAL ORDER

20th October, 2010

List the matter on 15th December, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 44/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

The Director General (Investigation
and Registration) [the DG]

.... Complainant

Versus

DIC Coatings Ltd.

... Respondent

Appearances : Shri R.D. Makheeja, Advocate for the DG.

Shri Nitin Mishra, Advocate for the Respondent.

ORAL ORDER

20th October, 2010

Learned counsel for the DG stated that his views on the documents filed shall be filed in the course of the day.

List the matter on 16th December, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 116/2005

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Apoorve Agencies Applicant

Versus

The Food Corporation of India ... Respondent

Appearances : Shri P. Sureshan, Advocate for the Applicant.

Shri Manish Sharma, Advocate for the Respondent.

ORAL ORDER

20th October, 2010

List the matter on 15th December, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 121/2005

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Vicnivaas Agencies Applicant

Versus

MMTC Ltd. ... Respondent

Appearances : Shri P. Sureshan, Advocate for the Applicant.

Shri Manish Sharma, Advocate for the Respondent.

ORAL ORDER

20th October, 2010

List the matter on 15th December, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. No. 113/2005

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Aditya Narain Upadhyay Applicant

Versus

Watthour Systems & Anr. ... Respondents

Appearances : Shri Pradeep Kumar Kaushik, Advocate for the Applicant.

Shri Sarvesh Bisaria with Shri Prakash Chandra Saxena,
Advocates for the Respondents.

ORAL ORDER

20th October, 2010

List the matter on 22nd November, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 65/2005

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Pradeep Saxena Applicant

Versus

ICICI Bank Ltd. ... Respondent

Appearances : Shri S.K. Tomar, Advocate for the Applicant.

None for the Respondent.

ORAL ORDER

20th October, 2010

Let the affidavit of evidence be filed within two weeks. If any documents are filed, admission/denial thereof shall take place on 1st December, 2010 at 2:00 P.M. Thereafter the matter shall be listed on 6th December, 2010 for applicant's evidence.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]

Member
COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 07/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

The Director General (Investigation
and Registration) [the DG]

.... Complainant

Versus

M/s. Liberty Shoes Ltd.

... Respondent

Appearances : Shri R.D. Makheeja, Advocate for the DG.

Dr. V.K. Aggarwal, Advocate for the Respondent.

ORAL ORDER

20th October, 2010

Respondent's witness is present. However, at the request of the learned
counsel for the DG, the matter is adjourned to 16th December, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member